# GOVERNMENT OF INDIA <br> LABOUR AND EMPLOYMENT <br> LOK SABHA 

UNSTARRED QUESTION NO:1033
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CONSUMER PRICE INDEX
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether a new Consumer Price llndex (CPI) is being prepared! by the Government;
(b) if so, the details thereof;
(c) the extent of representation each factor would be given in the new CPI and the basis thereof;
(d) whet her the skilled/semi-skilled worker outsource by the Central GovernmÂ«nt/Stai:e Governments through; contractors are not being paid as per the CPI;
(e) if so, the response of the Government thereon; and
(f) the steps taken by the Government to ensure that these contract workers will be paid per the CPI and their skilled?

## Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIIL SURIESH)
(a) to (c): Yes, Madam. Ministry of Labour andl Employment, Government of India has decided to prepare a new series of Consumer Price Indlex for Industrial Workers. For this purpose, Government has set up a Standing Tripartite Committee (STC) to advise the Government on issues pertaining to the Consumer Price llndex for Industrial Workers (New Series). The STC will go into derails of various parameters that are taken into consideration for updation of the base year such as the weighting diagram, consumption basket, selection of centres, sample size of establishments for price collection etc.
(d) to (e): Government has no specific information about the skiillcd/semi-slkilled worker outsourced by the Central Government/State Governments through contractors not being paid as per the? CPI. However, the Contract Labour Act, 197 inter-alia, contains provisions for payment of wages to these category of workers. The contract workers are also entitled to receive minimum wages as; notified by the appropriate Governments from time to time.

